Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No.55 of 2010 & IA Nos.74, 75 & 193 of 2010

Dated: 13th July, 2010

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. Justice P.S. Datta, Judicial Member

Indian Wind Energy Association

... Appellant (s)

Versus

M.E.R.C. & Ors.

... Respondent(s)

Counsel for the Appellant (s): Mr. Dvivedi

Counsel for the Respondent (s): Mr. Raunak Jain for MSEDCL

Mr. Buddy A. Ranganadhan for MERC

ORDER

The learned counsel for the Appellant seeks permission of this Tribunal to withdraw the Appeal on the instructions given by the Appellant.

The learned counsel is permitted to withdraw the Appeal.

Accordingly, the Appeal is dismissed as withdrawn.

(Justice P.S. Datta) (Rakesh Nath) (Justice M. Karpaga Vinayagam)
Judicial Member Technical Member Chairperson

ts/ksm